

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-767/2015
in
OA-1025/2015**

New Delhi, this the 01st day of April, 2016.

**Hon'ble Sh. Justice M.S. Sullar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

1. Shailender Kumar,
S/o Sh. G.P. Singh,
R/o H.No. 163, D-Block,
Street No.3/2, Extension-2,
Nangloi, New Delhi-110041.
2. Sorabh Bhatnagar,
S/o Sh. Krishan Kumar Bhatnagar,
R/o H.No. 3895-B/13,
Kanhaiya Nagar, Tri Nagar,
Delhi-110035.
3. Anil,
S/o Sh. Ramesh Chand,
R/o H.No. 24/2 Ambedkar Nagar,
Near Sector-9, Gurgaon,
Haryana-122001.
4. Manoj Kumar,
S/o Sh. Ishwar Singh,
R/o H.No. 15 Naharpur,
Sector-7, Rohini, Delhi-110085.
5. Manish Kumar,
S/o Sh. Ishwar Singh,
R/o H.No. 15, Naharpur,
Sector-7, Rohini,
Delhi-110085.

Petitioners

(By Advocate: Sh. P.K. Singh for Sh. Avadh Kaushik)

Versus

Sh. Deepak Kumar,
[Director General],
E.S.I. Corporation (Headquarter)
Block No. 12, 5th Floor,
CIC Marg, New Delhi-110002.

Respondent

(By Advocate: Ms. Ishita Baruah for Sh. Gaurang Kanth)

ORDER (ORAL)**Justice M.S. Sullar, Member (J)**

At the very outset, the learned proxy counsel for the respondent has placed on record the order dated 22.02.2016 passed in CP No. 63/2015 of this Tribunal, which is perused.

2. Learned counsel for the applicant intends to withdraw the contempt petition at this stage to enable the applicant to file a fresh contempt petition after the decision of the Writ Petition by the Hon'ble High Court of Delhi.
3. Therefore, the CP is hereby dismissed as withdrawn with the aforesaid liberty, as prayed for. No costs.

(Shekhar Agarwal)
Member (A)

/ns/

(M.S. Sullar)
Member (J)